

Limited or from Railways or from any other agency responsible therefor instead of realising it from customers ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) No such decision was taken. The recovery of penalty charge from the person paying the freight charges is as per the Goods Tariff rules.

(b) and (c). Do not arise.

[English]

Treatment of Patients by Bio-magnetism

7026-A. SHRI G. G. SWELL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there are arrangements within the country for treatment of patients by biomagnetism;

(b) if so, where;

(c) whether we are in touch with other countries on this state-of-the art medical technology; and

(d) the names of those countries and the broad indications of their successes ?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA): (a) The ICMR have reported that it is not possible to feed magnetic fields from living organisms into the body. However, it is well known that exposure of the body to magnetic fields alter body functions e.g. brain waves (EEG), blood flow and possibly inflammatory reaction. Also, it is well established that the human body produces magnetic fields. Measurements of these fields are used for diagnostic purposes e.g. "magnetocardiography."

(b) Magnetic fields are being used for therapy. Devices are manufactured in India to affect biomagnetism and influence disease. Most of these are elementary and/or in the realm of quackery. A charitable trust in Madras is running a magnetotherapy clinic regularly.

(c) No, Sir.

(d) USSR and Germany are involved in studies regarding biological effects of magne-

tic fields. Theoretical work is also done in USA.

News Item 'Luxury Bus Owners' Flourishing Racket

7026-B. SHRI MOOL CHAND DAGA :
SHRI RAM SAMUJHAWAN:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether attention of Government has been drawn to the news item 'Luxury Bus Owners' flourishing racket' appearing in the Hindustan Times dated 19 April, 1985;

(b) if so, the number of Deluxe and Video buses registered in Delhi, Jaipur and Agra during the last three years, Year-wise;

(c) the number of cases of non-issuance of regular tickets, maintaining duplicate ticket books, coaches registered under different names and extra coaches plying without registration detected by Government and action taken against the defaulters during last two years in Delhi; and

(d) the number of such coaches which are under Government operation at present in Delhi, Jaipur and Agra ?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI): (a) Yes, Sir.

(b) While the information in respect of Deluxe and Video buses registered at Jaipur and Agra during last three years is yet to be received from concerned State Governments, similar information in respect of Delhi is given hereunder :—

	1982	1983	1984
Buses :	25	37	41

(c) The luxury and video coaches referred to in the question fall in the category of Contract Carriage which is meant to carry passengers for hire under a contract to use the vehicle as a whole and therefore the question of issuing tickets to individual passengers does not arise. Delhi Administration have intimated that no irregularity has come to their notice about any duplicate ticket booths, plying of extra coaches without registrations or registration not conforming to the requirements of regulations.

(d). At present 20 coaches including A.C. coaches are under operation by Delhi Tourism Development Corporation in Delhi. Similar information in respect of Jaipur and Agra is yet to be received from the concerned State Governments.

**Luxury and Video Coaches Operated
by Private Parties**

7026-C. SHRI LAKSHMAN MALLIK :
SHRI RAM SAMUJHAWAN :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that almost all the luxury and video coaches operating between major metropolitan cities of the country are run by private parties which have a well knit network to hoodwink various tax authorities;

(b) whether it is also a fact that a majority of the operators have booking agents at strategic points in every city where a passenger can book a seat in the luxury coach in advance on payment of full fare for the journey for which he is issued a receipt;

(c) whether it is also a fact that no ticket is issued to the passenger at all and even the cash receipt is taken away by the conductor in the bus on the pretext that he would have to collect the money from the booking agent; and

(d) whether these rackets have come to the notice of Government and if so, the details thereof and the reaction of Government thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : (a) to (d). The luxury and video coaches referred to in the question fall in the category of Contract Carriage bus, which is meant to carry passengers on hire under a contract using the vehicle as a whole. The question of issuing tickets to individual passengers therefore, does not arise.

Each State Government/U.T. Administration invariably realises the tax for the period for which permit is issued and when the vehicle crosses the State border, the tax in respect of the State is realised at the bor-

der check post. The question of evasion of tax in such cases is negligible.

Instances of malpractices and clandestine operations particularly with regard to buses/coaches operating on All India Tourist permits have come to light and steps have since been initiated to modify the scheme to eliminate scope for misuse of tourist buses.

12.00 hrs.

PROF. MADHU DANDAVATE (Rajapur) : I want to make two submissions. Number one : One privilege notice I have given. It has been pending. I have received a memorandum. I would request you to take it up tomorrow.

[Translation]

MR. SPEAKER : We shall see.

[English]

PROF. MADHU DANDAVATE : Secondly, Sir, this being almost the last day I would like to raise one question regarding the artistes in the country. We are going to have Festival of India in France and United States of America.

[Translation]

MR. SPEAKER : You may give notice under Rule 377.

[English]

PROF. MADHU DANDAVATE : Three Bharata Natyam artistes...

MR. SPEAKER : You give it in writing. Not like this.

PROF. MADHU DANDAVATE : I have given.

MR. SPEAKER : I will allow it.

(Interruptions)

MR. SPEAKER : We will allow. But not like this, I will allow in a regular manner.

PROF. MADHU DANDAVATE : I don't say 'Irregularly'—regularly only I say.